

THE HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.35609/2020
Sohan S/o Ranga V/s. State of M.P.
-: 1 :-

Indore, dated : 25.09.2020

Shri Aakash Rathi, learned counsel for the applicant.
Respondent/State by Shri Rakesh Singh Bhadoria,
Panel Lawyer.

ORDER

This is a **First** application under Section 439 Cr.P.C. by applicant – **Sohan S/o Ranga**, who has been arrested by Police on **30.07.2020** in **Crime No.559/2020, Police Station Jhabua, District Jhabua** concerning **offence under Sections 302/34, 294, 506, 323 and 427 of the IPC.**

2. Heard learned counsel for the parties through video conferencing and perused the case diary.
3. Learned counsel for the applicant prays for withdrawal of the application with liberty to file a repeat application after filing of challan.
4. Prayer is allowed.
5. Accordingly, the present M.Cr.C. stands dismissed as withdrawn with the aforesaid liberty.

C.c. as per rules.

(VIVEK RUSIA)
JUDGE